



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार / Government of India



No. RG-14/1/(3)/2021-B AND CS(2)

Date: 8.12.2021

To

All Broadcasters and Distributors of TV channels

Subject: Implementation of Telecommunication (Broadcasting and Cable) Services Register of Interconnection Agreements and all such other matters Regulations, 2019

The Telecom Regulatory Authority of India (hereinafter referred to as the "Authority") made the Telecommunication (Broadcasting and Cable) Services Register of Interconnection Agreements and all such other matters Regulations, 2019 (2 of 2019) on 4th September, 2019, and all the provisions of the said regulations have come into force w.e.f. 2nd January, 2020.

2. The provisions of the said regulations were challenged before the Hon'ble High Court of Kerala, vide WP(C) No. 428 of 2020 titled as "AIDCF & Anr. v. TRAI & Anr.". The Hon'ble High Court, vide its order dated 09.01.2020, had ordered that no coercive action shall be taken by the respondents.

3. The Hon'ble High Court of Kerala has now disposed of the said writ petition, vide its judgement dated 12.07.2021, and has partially set aside the provisions of the said regulations to the extent they require registration of placement/marketing agreements.

4. Thus, all the provisions of the said regulations, except to the extent they require registration of placement/marketing agreements, are in operation; and the service providers who have failed to comply with the same, are liable to be proceeded against, under the provisions of the said regulations and TRAI Act, 1997.

5. It may be recalled that for the purpose of filing data/details pertaining to the said regulations, the Authority has developed B&CS Integrated Portal System (BIPS), which was made live on 2nd January, 2020.

6. In view of the above, all the broadcasters and distributors of TV channels are requested to immediately implement the provisions of the Telecommunication (Broadcasting and Cable) Services Register of Interconnection Agreements and all such other matters Regulations, 2019, and submit the compliance report within fifteen days from the date of issue of this letter; failing which, action would be taken as per the provisions of the said regulations and TRAI Act, 1997.

Sapna / 8/12/21

(Sapna Sharma)
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